F.No.295/32/2014-CX-9
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

*****

New Delhi, dated 01.12.2016

To

All Chief Commissioners of Central Excise, Customs and Service Tax.
All Director Generals.

Subject: Uploading of RTI replies on the respective website website of Ministry/Department — Instructions from DOPT - reg.

Sir,


2. You are requested to advise all CPIOs under your zone / charge to strictly adhere to the instructions of DOPT on the subject.

Encl: As above.

Yours faithfully,

(Surendra Singh)
Under Secretary to the Govt. of India
Tel: 23092413

Copy for similar action to:
CPIO — CX 1; CPIO — CX 3; CPIO — CX 6; CPIO — CX 7; CPIO — CX 8; CPIO — CX 8A/ Legal; CPIO — CX 9; CPIO — Service Tax; CPIO — TRU I; CPIO — TRU II; CPIO — Cus III; CPIO — Cus IV; CPIO — Cus V; CPIO — Cus VI; CPIO — Cus (TU); CPIO — Cus (PAC — Cus/FTT); CPIO — Cus (Land Customs); CPIO — ICD; CPIO — Judicial Cell; CPIO — Cus (AS I); CPIO — Cus (AS II); CPIO — DBK; CPIO — Ad II; CPIO — Ad II A; CPIO — Ad II B; CPIO — Ad III; CPIO — Ad III A; CPIO — Ad III B; CPIO — Ad IV; CPIO — Ad IV A; CPIO — Ad IV B; CPIO — Ad V; CPIO — Ad VIII (EC); CPIO — GST; CPIO — RA.


Sr. Secretaries SSA
F.No.20011/16/2014-SO(RTI)(Part-1)
Government of India
Ministry of Finance
Department of Revenue

OFFICE MEMORANDUM

North Block, New Delhi
Dated 17 November, 2016

Subject: Uploading of RTI replies on the respective website of Ministry/Department-reg.

The undersigned is directed to enclose herewith DoPT's O.M.No.1/1/2013-IR dated 07.10.2016 on the subject cited above, which is self explanatory, for compliance. All the CPIOs in the Department of Revenue are requested to abide by the same.

2. In this connection, it is noticed that a number of Sections are not uploading the replies to the RTI Applications and First Appeals on the website. Therefore, all Sections are again requested to ensure that the replies to all RTI Applications and First Appeals are uploaded on the website of Department of Revenue, as stipulated by Department of Personnel & Training and Central Information Commission.

Encl: as above

To
All Sections in Department of Revenue.
OFFICE MEMORANDUM

Subject:- Uploading of RTI replies on the respective websites of Ministries / Departments

Attention is invited to para 1.4.1. of the enclosed guidelines referred to in this Deptt.'s O.M. No.1/6/2011-IR dated 15.04.2013, for implementation of suo-motu disclosure under Section 4 of the RTI Act, 2005, which states as follows:-

"All Public Authorities shall proactively disclose RTI applications and appeals received and their responses, on the websites maintained by Public Authorities with search facility based on key words. RTI applications and appeals received and their responses relating to the personal information of an individual may not be disclosed, as they do not serve any public interest."

2. Further vide O.M. No.1/1/2013-IR dated 21.10.2014 on the issue of uploading of RTI replies on the respective websites of Ministries / Departments, DoPT had requested that:

"RTI applications and appeals received and their responses relating to the personal information of an individual may not be disclosed, if they do not serve any public interest."

3. Now, keeping in view the directions dated 20.11.2013 of Hon'ble High Court of Kolkata in Writ Petition No.33290/2013 in the case of Mr. Avishek Goenka Vs Union of India regarding personal details of RTI applicants, it is clarified that while proactively disclosing RTI applications and appeals received and responses thereto, on their website, the personal details of RTI applicant/appellant should not be disclosed as they do not serve any public interest. It is further clarified that the personal details would include name, designation, address, e-mail id and telephone no. including mobile no. of the applicant.

To

All Public Authorities

(NIC to be placed on DoPT website.)

(Gayatri Mishra)
Director (IR)
Tele:23092755